

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 186/MP/2018

Subject : Petition seeking direction for refund of amounts wrongfully deducted by the Respondents, towards Capacity Charges, Incentive, Energy Charges, Transmission Charges, Late Payment Surcharge contrary to the terms of the Power Purchase Agreement dated 31.7.2012.

Petitioner : KSK Mahanadi Power Company Limited

Respondents : Southern Power Distribution Company of Telangana Ltd. and Anr.

Date of Hearing : 27.9.2019

Coram : Shri P. K. Pujari, Chairperson
Dr. M. K. Iyer, Member
Shri I. S. Jha, Member

Parties Present : Shri Anand Ganesan, Advocate, KMPCL
Ms. Swapna Seshadri, Advocate, KMPCL
Shri Ashwin Ramanathan, Advocate, KMPCL
Shri K. Anand, KMPCL
Shri Gaurab Benerji, Sr. Advocate, TSSPDCL and TSNPDCL
Shri Harsha Peechara, Advocate, TSSPDCL and TSNPDCL
Shri Ashish Tiwari, Advocate, TSSPDCL and TSNPDCL
Shri Subro Mukherjee, Advocate, TSSPDCL and TSNPDCL
Ms. Ishita Mishra, Advocate, TSSPDCL and TSNPDCL

Record of Proceedings

Learned counsel for the Petitioner and the learned senior counsel for the Respondents, made extensive arguments in support of their contentions and reiterated the submissions made in their respective pleadings.

2. Learned counsel for the Petitioner requested the Commission to allow the Petitioner to file written submission on the aspect of limitation and to place on record the certificate issued by WRPC regarding availability of the Petitioner's Plant. Learned senior counsel for the Respondents sought permission to file written submission. Based on the request of the learned counsel for the Petitioner and learned senior counsel for the Respondents, the Commission permitted the Petitioner and the Respondents to file their respective written submissions by 14.10.2019 with copy to each other. The Commission directed that the due date of filing written submission should be strictly complied with.



3. Subject to the above, the Commission reserved order in the Petition.

By order of the Commission

**Sd/-
(T.D. Pant)
Deputy Chief (Law)**

